

**DIVISION BENCH**

**ITEM NO.138**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**APPEAL No.13/ALD/2022**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 4<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>M/S SINO SKY INTERNATIONAL CAPITAL (MU) LTD. V/S YOYOGO TEXTILE INDUSTRY PVT. LTD.</b>
<b>UNDER SECTION</b>	<b>59 OF COMPANIES ACT, 2013 R/W RULE 70 OF NCLT RULES, 2016</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Avinash R. Khanolkar with : *For the Appellant*

Sh. Sagar Kumbhar &  
Sh Anam Shaikh, Advs.

Dr. Swaroop George, Advs. : *For the Respondent No. 2 & 3*

Ms. Meenakshi Sood with  
Sh. Mukesh Kumar, Advs. : *For the Respondent No.4*

**ORDER**

- 1.** The reply on behalf of the Respondent No.2 & 3 have already been filed.
- 2.** Ld. Counsel representing the Respondent No.4 also states that the reply on behalf of the Respondent No.4 has also been filed and advance copy has already been supplied.
- 3.** Ld. Counsel representing the Petitioner states that he is not in the receipt of the copy of the reply.
- 4.** Let another copy of the reply be supplied on the e-mail ID to be shared on the chat box.
- 5.** The matter is adjourned for final hearing on 22<sup>nd</sup> August, 2024.

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**

**4<sup>th</sup> July, 2024**

*Avaneesh Kumar Singh  
(Stenographer)*